



**बीमा विनियामक और विकास प्राधिकरण**  
**INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY**

**Ref No: IRDA/ACT/CIR/PRD/089/03/2013-14**

**Date: March 21, 2014**

To

All CEOs of Life Insurance Companies

**Sub:** Clarifications on IRDA (Non-linked Insurance Products) Regulations, 2013 and IRDA (Linked Insurance Products) Regulations, 2013.

**Re:** 1. IRDA (Non-linked Insurance Products) Regulations, 2013 and IRDA (Linked Insurance Products) Regulations, 2013  
2. Cir: IRDA/ACT/CIR/PRD/119/06/2013 dated 20<sup>th</sup> June, 2013

In response to the representations received from the industry and after detailed examination of such representations, the Authority, in accordance with the powers vested in Section 14 (2) of the IRDA Act, 1999, Regulations 49 and 51 of IRDA (Non-linked Insurance Products) Regulations, 2013 and Regulations 66 and 68 of IRDA (Linked Insurance Products) Regulations, 2013 issue the circular in the form of an addendum to IRDA (Non-Linked Insurance Products) Regulations, 2013 and IRDA (Linked Insurance Products) Regulations, 2013.

**Clarifications on IRDA (Non-linked Insurance Products) Regulations, 2013 and IRDA (Linked Insurance Products) Regulations, 2013:**

**1. Regulation 36 of IRDA (Non-linked Insurance Products) Regulations, 2013 is substituted as below:**

“Advance premium:

- (i) Collection of advance premium shall be allowed within the same financial year for the premium due in that financial year. However, where the premium due in one financial year is being collected in advance in earlier financial year, insurers may collect the same for a maximum period of three months in advance of the due date of the premium.
- (ii) The premium so collected in advance shall only be adjusted on the due date of the premium.
- (iii) The commission shall only be paid after adjustment of premium on due date.

**2. Regulation 52 of IRDA (Linked Insurance Products) Regulations, 2013 is substituted as below:**

“Advance premium:

- (i) Collection of advance premium shall be allowed within the same financial year for the premium due in that financial year. However, where the premium due in one financial year is being collected in advance in earlier financial year, insurers may collect the same for a maximum period of three months in advance of the due date of the premium.
- (ii) The premium so collected in advance shall only be adjusted on the due date of the premium.
- (iii) The commission shall only be paid after adjustment of premium on due date.

The circular shall be applicable with immediate effect.



(T.S.Vijayan)  
Chairman